

CASE NO.:
Appeal (civil) 6622 of 2001

PETITIONER:
BABULAL DHOLPURIA

RESPONDENT:
UNION OF INDIA & ORS.

DATE OF JUDGMENT: 12/02/2008

BENCH:
H.K. SEMA & MARKANDEY KATJU

JUDGMENT:
JUDGMENT
O R D E R

CIVIL APPEAL NO. 6622 OF 2001
WITH SLP(C) No.20075-20076/2004

Heard learned counsel for the appellant at great length. We see no reason to interfere. The appeals, being devoid of merit, are, accordingly, dismissed.